

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
UPSCALIO INDIA PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	UPSCALIO INDIA PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	7 th June, 2021
3.	Authority under which corporate debtor is incorporated / registered	ROC Delhi
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	CIN: U51100HR2021PTC095460
5.	Address of the registered office and principal office (if any) of corporate debtor	ADD: Plot No. 37B, Sector 32, Gurgaon, Haryana-122001
6.	Insolvency commencement date in respect of corporate debtor	5 th April 2024 (Copy of order received on 6 th April 2024)
7.	Estimated date of closure of insolvency resolution process	2nd October 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Mr. Kanti Mohan Rustagi IBBI Registration No: IBBI/IPA-002/IP-N00097/2017-18/10240
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-14, First Floor, Kailash Colony, New Delhi-110048 Email: Kanti.rustagi@patanjaliassociates.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address for correspondence: C/o Resurgent Resolution Professionals LLP (IPE) 903-906, 09th Floor, TOWER-C, Unitech Business Zone, The Close South, Sector 50, Gurugram, Haryana 122018 <u>Email Id (Process specific)</u> cirp.uipl@gmail.com
11.	Last date for submission of claims	20th April 2024 (14 Days from date of receiving of Order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NA
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	NA
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal Bench - II Chandigarh, has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s Upscalio India Private Limited on 5th April 2024.

The creditors of Upscalio India Private Limited, are hereby called upon to submit their claims with proof on or before 20th April 2024 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Kanti Mohan Rustagi
Interim Resolution Professional
In the Matter of Upscalio India Private Limited
Registration Number: IBBI/PA-002/IP-N00097/2017-18/10240
AFA Number: AA2/10240/02/290125/203239
AFA Valid Upto: 29-01-2025

Date: 07.04.2023
Place: New Delhi

Canara Bank (A Govt. of India Undertaking) E-AUCTION SALE NOTICE

Canara Bank Regional Office: Delhi By Pass Road, Opp. Jannat Banquet Hall, Kamal Colony, Model Town, Rohtak, Haryana 124001 Phone No. 01262-273434, 7496919268, E-mail: recroroh@canarabank.com

E-AUCTION SALE NOTICE

SALE NOTICE OF IMMOVABLE ASSETS UNDER THE SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 UNDER RULES 8(6) & 9 OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable/movable properties mortgaged/charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Canara Bank will be sold on "As is where is", "As is what is", and "Whatever there is" in Auction arranged by the service provider (M/S CANBANK COMPUTER SERVICES LIMITED contact :- Mr. Pakhare DD (9480691777/8553643144) . Email id: eaction@ccsl.co.in through the website www.indianbankseaction.com, www.canarabank.com, www.ibapi.in

Sr. No. 1 to 3 DATE OF E-AUCTION IS 08.05.2024 (12:30 PM TO 1:30 P.M)

Sr. No. 4 to 10 DATE OF E-AUCTION IS 24.04.2024 (12:30 PM TO 1:30 P.M)

Sr. No. 1 to 3 LAST DATE OF RECEIPT OF EMD IS 07.05.2024 UPTO 5:00 P.M.

Sr. No. 4 to 10 LAST DATE OF RECEIPT OF EMD IS 23.04.2024 UPTO 5:00 P.M.

(with unlimited extension of 5 minutes duration each till the conclusion of the sale)

Table with columns: SL NO., Branch Name/Name & Address of the Borrower(s)/ Guarantor(s), Brief Description of Property/ies, Total Liabilities as on specified Date, Reserve Price (in Rs.), Earnest Money Deposit (EMD) (in Rs.), Details of A/c No. (IFSC CODE, Possession notice)

1. Canara Bank : Barwa Branch, Authorised Officer, Sh. Raj Singh, (M) 8572801775 E-mail: cb1775@canarabank.com Residential vacant plot measuring 300 Sq. Yds Situated at ward no. 02, Near Bus Stand, Village - Barwa, Tehsil - Siwani, Distt-Bhiwani Pin 127046 Registered via Sale Deed no. 1214 dtd. 15.09.2017 in the name of Rajender Singh S/o Sh. Ram Sarup. Bounded:- On the North by: House of Prithvi Singh, On the South by: House of Tapsi, On the East by: Gali and House of Kalu and Prem, On the West by: Plot of Ram Kumar.

2. Canara Bank : Tohana Branch, Authorised Officer, Sh. Raj Singh, (M) 8572803165 E-mail: cb3165@canarabank.com One Residential House bearing M.C no 509, Total measuring 39 Sq Yards, situated at ward no. 7, Behind Jain Samadhi, Prem Nagar, Tohana, Tehsil Tohana, Distt Fatehabad Registered vide sale deed no. 2684 dated 10.01.2001 in the name of Sh Sanjeev Kumar S/O Pritam Chand (Guarantor & Mortgagor) R/O H No 509, ward no. 7, Behind Jain Samadhi Prem Nagar, Tohana, Tehsil Tohana Distt Fatehabad, Haryana-125120. (2) M/S Rehmat Pesticides Vill Pirthala, Tehsil Tohana Distt Fatehabad, Haryana-125120. (3) Sh. Ramphal S/O R/oop Singh (Proprietor) R/O Vill Pirthala, Tehsil Tohana Distt Fatehabad, Haryana-125120.

3. Canara Bank : Sampala Branch, Authorised Officer, Sh. Raj Singh, (M) 7404415049 E-mail: cb5049@canarabank.com EMT of Plot Measuring 100 Sq. Yards (3 Marla) being 3/109 share out of Land comprised in Khawat No. 158, Khatoni No. 191, Kitte 2 Land Measuring 5 Kanal 9 Marla situated at village Kheri Sampala, Teh. Sampala, Distt. Rohtak within M.C. Limits Sampala, Distt. Rohtak and there is 16' wide Rasta in the Western Side of Plot in the Name of Rinki W/o Amit vide Sale Deed No. 2006 dated 20.06.2021 North: Plot of Sudesh side 42' South: Plot of Bale Side 42' East: House of Sameer Side 21' 4" West: Gali 16' Wide Side 21' 4" Cersal Id: Security Interest Id: 400052567340

4. Canara Bank : Tohana Branch, Authorised Officer, Sh. Raj Singh, (M) 8572803165 E-mail: cb3165@canarabank.com One residential house measuring 100 Sq yds i.e. 0K-3.3M, Which is 10/1581 share, out of total measuring 26K-07M, comprising khasra no. 189/7/3-7/13/(2-18) 14/7-18) 15(5-12) 16/1(2-0) 17/1(4-0) 18/1(10-12), situated at Gupta colony, near nain dairy, tohana dist. Fatehabad, vide regd sale deed bearing vasika no. 5084 dtd. 09/11/2011 office of Sub-Registrar, tohana is owned by Sh. Jugal Kishore S/o Sh. ganga ram S/o Sh. Matu Ram, and bounded as Under:- East- 20'-00"-Gali, West- 20'-00"- House of garg, North-45'-00"-Land of Mange Khan, South-45'-00"-Plot of Som Nath-125120. 2. M/S J K Enterprises (Borrower) Chandigarh Road Tohana 3. Sh Pawan kumar s/o Jugal Kishore(Borrower) House no. 3 ward no.3 Gupta colony Near nain dairy Tohana, Tehsil Tohana Distt Fatehabad, Haryana-125120.

5. Canara Bank : Tosham Branch, Authorised Officer, Sh. Raj Singh, (M) 8572804758 E-mail: cb4758@canarabank.com All that part and parcel of the commercial land & building measuring (157.50 Sq Yds) Okanal 5.2 Marla i.e.21/2848th share of land measuring 35 Kanal 12 Marla comprised in Khawat No. 2601/2306 min, Khatoni No. 3140 bearing Khasra Nos. 213/1(18-0), 14(8-0), 16(3-12), 17(8-0), 18(8-0) situated at ward no. 1, Mansa Colony, Tosham, within the revenue estate of Tosham, Distt. Bhiwani, in the name of Sh. Mukesh Kumar S/O Maman Chand vide registered sale deed no. 821 dated 14/06/2017. Boundaries of the property are as given below:- North: 45'-0"-Plot of Mukesh Kumar, South: 45'-0"-Plot of Jangbir, East: 31'-6"-Plot of Ramesh, West: 31'-6"-Gali. Colony Hissar Road, Tosham - 127040. 3. M/S Soft Enterprises (Prop. Sh. Mukesh Kumar) Regd Address: Vikash Nagar, Siwani Road, Tosham - 127040. 4. M/S Soft Enterprises (Prop. Sh. Mukesh Kumar) Present Address: Ward No. 1, Mansa Colony Hissar Road, Tosham - 127040. 5. Sh. Mukesh Kumar (Prop.) S/o Sh. Mamn Chand Ward No. 1, Mansa Colony Tosham - 127040.

6. Canara Bank : Sira Meena Bazar Branch, Authorised Officer, Sh. Rakesh Ranjan, (M) 8572802058 E-mail: cb2058@canarabank.com All that part and parcel of the property consisting of Plot as detailed below: Shop no. 20-B, bearing house tax unit no. 21/20-B in the name of Smt. Sunhari Devi W/o Sh. Rakesh Kumar and Smt. Sunita devi W/o Sh. Raj Kumar vide sale deed no. 2286 dated 15.06.2012 & sale deed no. 6588 dated 19.11.2012 situated in Additional mani II, Sira and bounded as on:- East by Road and platform (13') West by Road (13') North by Shop no. 21 (85') South by Shop No. 20-A (85')

7. Canara Bank : Rohtak Main Branch, Authorised Officer, Sh. Raj Mangalam, (M) 8572801171 E-mail: cb1171@canarabank.com 1/2 share of House No. 300/17 situated at Nehru Street, Near Arya Nagar, Rohtak, measuring 82.50 sq. Yds, registered in the name of Sh. Avinash Goyal S/o Sh. Ram Babu Goyal vide Sale Deed No. 10214 dated 15.11.2010. And 1/2 Share of House No. 300/17, situated at Nehru Street, Near Arya Nagar, Rohtak, measuring 82.50 sq. Yds., registered in the name of Sh. Rakesh Goyal S/o Sh. Ramesh Chand Goyal vide sale deed no. 10215 dated 15.11.2010 Having total area 165.00 sq. yds, further bounded as under: North: 32'-3" + 9'-7" - Gali/ Prop. of Sh. Ram Mohan, South: 23'-00"- Gali, East: 49'-6" - House of Sh. Ram Babu Goyal, West: 43'-00" - Property of Smt. Santosh. Chand 236/17, Vijay Nagar, Haryana Pin Code:- 124001 (Borrower & Guarantor), 3. Mrs. Kavita Goyal W/o Shri Rakesh Goyal 236/17, Vijay Nagar, Haryana Pin Code:- 124001 (Borrower & Guarantor), 4. M/s Ramayani Rohtak Near D-Park Above Raymond Showroom Jhang Colony Rohtak- 124001 Proprietor Sh. Rakesh Goyal S/o Sh. Ramesh Chand 236/17, Vijay Nagar, Haryana Pin Code:- 124001, 5. M/s Ramayani Rewari SCF 110, First Floor Brass Market, Rewari - 123401 Proprietor Avinash Goyal 334/17, Nehru Street, Hajar Road, Rohtak - 124001.

8. Canara Bank : Rohtak Main Branch, Authorised Officer, Sh. Raj Mangalam, (M) 8572801171 E-mail: cb1171@canarabank.com EMT of the property in the name of Smt. Nancy Goyal w/o Sh. Avinash Goyal - Shop 2nd floor with roof rights, Vijay Nagar, Hajar Road, Opp. Photo wali gali, Rohtak measuring 83.11 Sq. Yds. Registered vide sale deed no. 5674 dated 04.09.2013, further bounded as under :- East: 22'-0"-Property of other, West - 22'-0"-Property of other, North- 34'-0"-Property of other, South- 34'-0"-Gali 20' wide. Nancy Goyal W/o Shri Avinash Goyal (Proprietor) R/O H. No. 299/17 Nehru Street, Hajar Road Rohtak - 124001.

9. Canara Bank : Rohtak Main Branch, Authorised Officer, Sh. Raj Mangalam, (M) 8572801171 E-mail: cb1171@canarabank.com Residential Flat No. 0803 Located at Tower C, 8th Floor, Delight Residences, Khasra No. 205, 206, 207, 208, 209, 679/210 Vill. Tapukara, Distt. Alwar, Rajasthan Having Carpet area of 495.97 sq ft registered in the Name of Kavita Goyal W/o Rakesh Goyal vide sale deed no. 201803213100812 dated 06.09.2018 and bounded as under: East : Flat No. 804, West : Flat No. 802, North : Open Area, South : Common passage. Rohtak measuring 83.11 Sq. Yds. Registered vide sale deed no. 5674 dated 04.09.2013, further bounded as under :- East: 22'-0"-Property of other, West - 22'-0"-Property of other, North- 34'-0"-Property of other, South- 34'-0"-Gali 20' wide. 1. M/s Ramayani Sonipat Ground Floor 1742 Old Delhi Road, VPO Dhunera Gurgaon - 122016, 2. M/s Nancy Goyal W/o Shri Avinash Goyal (Proprietor) R/O H. No. 299/17 Nehru Street, Hajar Road Rohtak - 124001.

10. Canara Bank : Rohtak Main Branch, Authorised Officer, Sh. Raj Mangalam, (M) 8572801171 E-mail: cb1171@canarabank.com EMT of the property in the name of Smt. Nancy Goyal w/o Sh. Avinash Goyal - Shop 2nd floor with roof rights, Vijay Nagar, Hajar Road, Opp. Photo wali gali, Rohtak measuring 83.11 Sq. Yds. Registered vide sale deed no. 5675 dated 04.09.2013, further bounded as under: East: 22'-0"-Property of other, West - 22'-0"-Property of other, North- 34'-0"-Property of other, South- 34'-0"-Gali 20' wide. 1. M/s Ramayani Jind Saree Market, Near Nari Talab Bank Road, Jind, 2. Mr. Rakesh Goyal S/o Shri Ramesh Chand (Proprietor) 236/17, Vijay Nagar, Hajar Road Rohtak, 3. Mrs. Nancy Goyal W/o Shri Avinash Goyal R/O H. No. 299/17 Nehru Street, Hajar Road Rohtak - 124001.

TERMS AND CONDITIONS OF E-AUCTION SALE :- The sale shall be subject to the Terms and Conditions prescribed in the Security Interest (Enforcement) Rules 2002 and to the following further conditions, 1. The particulars of Secured Assets specified in the Schedule herein above have been stated to the best of the information of the Authorized Officer, but the Authorized Officer shall not be answerable for any error, misstatement or omission in this proclamation. 2. The e-auction is being held on "AS IS WHERE IS, AS IS WHAT IS AND WHAT EVER IS THERE" basis. The Authorized Officer or the Bank shall not be responsible for any charge, lien, encumbrances or any other dues to the Government or anyone else in respect of properties ie-auctioned. The intending Bidder is advised to make their own independent inquiries regarding the encumbrances on the property including statutory liabilities, arrears of property tax electricity dues etc. 3. All statutory dues/attendat charges/other dues including registration charges, stamp duty, taxes etc. shall have to be borne by the purchaser. If any property ID/NOC/Clearances/any other formalities required for registration of IP in the name of bidder, the formalities and charges have to be borne by the bidder. 4. It is the responsibility of intending Bidder (s) to properly read the Sale Notice, terms and conditions of e-auction, help manual on operational part of e-auction and follow them strictly. 6. The successful bidder shall have to deposit 25% of the bid amount, less EMD amount deposited, on the same day or not later than the next working day and the remaining amount shall be paid within 30 days from the date of e-auction.

Date :- 07/04/2024 Place :- Rohtak Authorised Officer, Canara Bank STATUTORY 15/30 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF UPSCALIO INDIA PRIVATE LIMITED RELEVANT PARTICULARS

1. Name of Corporate Debtor: UPSCALIO INDIA PRIVATE LIMITED. 2. Date of incorporation of Corporate Debtor: 7th June, 2021. 3. Authority under which Corporate Debtor is incorporated / registered: RoC- Delhi. 4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor: CIN: U51100HR2021PTC005460. 5. Address of the registered office and principal office (if any) of Corporate Debtor: Address: Plot No. 37B, Sector 32, Gurgaon, Haryana-122001. 6. Insolvency commencement date in respect of Corporate Debtor: 5th April 2024 (Copy of order received on 6th April 2024). 7. Estimated date of closure of insolvency resolution process: 2nd October 2024. 8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional: Name: Mr. Kanti Mohan Rustagi IBBI Registration No: IBBI/PA-002/IP-ND0097/2017-18/10240. 9. Address & email of the interim resolution professional, as registered with the board: Address: F-14, First Floor, Kalish Colony, New Delhi-110048. Email: kanti.rustagi@paripalassociates.com. 10. Address and e-mail to be used for correspondence with the Interim Resolution Professional: Address for correspondence: C/o Resurgent Resolution Professionals LLP (IPE) 903-906, 09th Floor, TOWER-C, Unitech Business Zone, The Close South, Sector 50, Gurugram, Haryana 122018. Email Id (Process specific): cirp.uip@gmail.com. 11. Last date for submission of claims: 20th April 2024 (14 Days from date of receiving of Order). 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional: NA. 13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class): NA. 14. (a) Relevant forms and (b) Details of authorized representatives are available at: (a) Weblink: https://ibbi.gov.in/en/home/downloads

Notice is hereby given that the National Company Law Tribunal Bench - II Chandigarh, has ordered the commencement of a Corporate Insolvency Resolution Process of the Upscalio India Private Limited on 5th April 2024. The creditors of Upscalio India Private Limited, are hereby called upon to submit their claims with proof on or before 20th April 2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Kanti Mohan Rustagi Interim Resolution Professional In the matter of Upscalio India Private Limited Registration Number: IBBI/PA-002/IP-ND0097/2017-18/10240 AFA Number: AAZ1/0240/02/290125/203239 AFA Valid Upto: 29-01-2025 Date: 07.04.2024 Place: New Delhi

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF M/s. G V MEDITECH PRIVATE LIMITED RELEVANT PARTICULARS

1. Name of Corporate Debtor: M/s. G V MEDITECH PRIVATE LIMITED. 2. Date of incorporation of Corporate Debtor: 03/09/2002. 3. Authority under which Corporate Debtor is incorporated / registered: RoC- Delhi. 4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor: CIN: U85110DL2002PTC116794. 5. Address of the registered office and principal office (if any) of Corporate Debtor: Address: 70-B Pocket-E, Gangotri Enclave, Anandnagar, New Delhi-110019. 6. Insolvency commencement date in respect of Corporate Debtor: 03/04/2024 (Order received on 04.04.2024). 7. Estimated date of closure of insolvency resolution process: 01/10/2024 (counting from 04.04.2024). 8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional: Name: Saurabh Sharma Regn. No.: IBBI/PA-001/IP-P-02550/2021-2022/13951. 9. Address & email of the interim resolution professional, as registered with the board: Add: B-204, First Floor Back Side, T-Extension, Street No 7, Vishwas Park Extn, Uttam Nagar, Delhi 110059. Email id: sk04sharma@gmail.com. 10. Address and e-mail to be used for correspondence with the Interim Resolution Professional: Add: B-204, First Floor Back Side, T-Extension, Street No 7, Vishwas Park Extn, Uttam Nagar, Delhi 110059. Email id: cirp.gvmeditech@gmail.com. 11. Last date for submission of claims: 18/04/2024 (14 days from receipt of order). 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional: NA. 13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class): NA. 14. (a) Relevant forms and (b) Details of authorized representatives are available at: (a) Relevant forms are available at https://ibbi.gov.in/en/home/downloads (b) NA. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s. G V MEDITECH PRIVATE LIMITED on 03/04/2024 (copy of the order received on 04.04.2024). The creditors of M/s. G V MEDITECH PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 18/04/2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA-Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Saurabh Sharma Interim Resolution Professional In the matter of G V MEDITECH PRIVATE LIMITED Regn. No.: IBBI/PA-001/IP-P-02550/2021-2022/13951 Validity of AFA till : 18.12.2024 Res. Address: B-204, First Floor Back Side, T-Extension, Street No 7, Vishwas Park Extn, Uttam Nagar, Delhi 110059 Date: 07/04/2024 Place: New Delhi

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF PARIVARTAN BUILDOCN PRIVATE LIMITED RELEVANT PARTICULARS

1. Name of corporate debtor: Parivartan Buildcon Private Limited. 2. Date of incorporation of corporate debtor: 10/10/2013. 3. Authority under which corporate debtor is incorporated / registered: ROC Delhi. 4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor: U70102DL2013PTC259066. 5. Address of the registered office and principal office (if any) of corporate debtor: Registered Office: 103, Ground Floor, Gali No. 6, Jaitpur, Badli, New Delhi - 110044. Old Registered Address: 921-A, Ninth Floor, Devika Tower, Nehru Place, New Delhi - 110019. 6. Insolvency commencement date in respect of corporate debtor: 01/04/2024 (Copy of the order was uploaded on the portal of NCLT on 05/04/2024). 7. Estimated date of closure of insolvency resolution process: 28/09/2024. 8. Name and registration number of the insolvency professional acting as interim resolution professional: Mr. Shamsheer Bahadur Singh Registration No: IBBI/PA-003/034/2021-2022/13623. 9. Address and e-mail of the interim resolution professional, as registered with the Board: 48, Sidhartha Apartment, Behind Inter Enclave Rohtak Road, Opposite JwalaPuri no. 5, New Delhi-110087. Email: shamsheer_cs@yahoo.co.in. 10. Address and e-mail to be used for correspondence with the interim resolution professional: Add: D-54, First Floor, Defence Colony, New Delhi-110024. Email: cirp.parivartan@gmail.com. 11. Last date for submission of claims: 19/04/2024. 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional: NA. 13. Names of insolvency professionals identified to act as Authorized Representative of creditors in a class (Three names for each class): NA. 14. (a) Relevant Forms and (b) Details of authorized representatives are available at: Weblink: https://ibbi.gov.in/en/home/downloads. Notice is hereby given that the National Company Law Tribunal, New Delhi, Bench II, has ordered the commencement of a Corporate Insolvency Resolution Process of the Parivartan Buildcon Private Limited on 01.04.2024 (Copy of the order was uploaded on the portal of NCLT on 05/04/2024). The creditors of Parivartan Buildcon Private Limited are hereby called upon to submit their claims with proof on or before 19.04.2024 to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. The submission of proof of claims should be made in accordance with Chapter IV of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The proof of claims is to be submitted by way of following specified forms along with documentary proof in support of their claims. Form B- For claims by Operational Creditors (except Workmen and Employees); Form C- For claims by Financial Creditors. Form CA- For claims by Financial Creditors in a class as aforesaid. Form D- For claims by Workmen and Employees. Form E- For claims by Authorized Representative of Workmen and Employees. Form F- For claims by Creditors other than Financial Creditors and Operational Creditors. Submission of false or misleading proofs of claim shall attract penalties.

Shamsheer Bahadur Singh Interim Resolution Professional IBBI/PA-003/034/2021-2022/13623 In the matter of Parivartan Buildcon Private Limited Date :- 07/04/2024 Place: New Delhi

FORM - B PUBLIC ANNOUNCEMENT (Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016) FOR THE ATTENTION OF THE STAKEHOLDERS OF CNS FASHION RETAIL PVT LTD RELEVANT PARTICULARS

1. Name of corporate debtor: CNS FASHION RETAIL PVT LTD. 2. Date of incorporation of corporate debtor: 9 December 2016. 3. Authority under which corporate debtor is incorporated/registered: ROC- Delhi. 4. Corporate Identity No of corporate debtor: U18104DL2016PTC309024. 5. Address of the registered office and principal office (if any) of corporate debtor: JA 0911 ,PLOT NO 10, DDA DISTRICT CENTRE, JASOLA, New Delhi; 110020. 6. Date of closure of Insolvency Resolution Process: 19' July 2023 but deemed to continue till Liquidation Order passed by the Adjudicating Authority. 7. Liquidation commencement date of corporate debtor: 18' March 2024 (NCLT Orders received and communicated on 4' April 2024). 8. Name and registration number of the insolvency professional acting as liquidator: Pooja Bahry IP Regn. No. IBBI/PA-003/IP-ND0007/2016-2017/10063. 9. Address and e-mail of the liquidator, as registered with the Board: 59/27, Prabhath Road, New Rohtak Road, New Delhi- 110005. Email: pujabahry@yahoo.com. 10. Address and e-mail to be used for correspondence with the liquidator: Address: 59/27, Prabhath Road, New Rohtak Road New Delhi-110005. Email: liquidation.cnsfashion@gmail.com cirpns@gmail.com / pujabahry@yahoo.com. 11. Last date for submission of claims: 4 May 2024. Notice is hereby given that the National Company Law Tribunal, New Delhi Bench II has ordered the commencement of liquidation of CNS FASHIONS RETAIL PVT LTD on 18' March 2024 (NCLT Orders received and communicated on 4' April 2024). The stakeholders of CNS FASHIONS RETAIL PVT LTD are hereby called upon to submit their claims with proof on or before 4' May 2024 (being 30 days from the date of receipt of the Liquidation Orders), to the liquidator at the address mentioned against item No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means. Submission of false or misleading proof of claims shall attract penalties. In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Name and signature of liquidator: Pooja Bahry Date and place: Delhi, 7 April 2024

FORM A PUBLIC ANNOUNCEMENT [Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016] FOR THE ATTENTION OF THE CREDITORS OF M/s. LAIBA INTERNATIONAL PRIVATE LIMITED RELEVANT PARTICULARS

1. Name of Corporate Debtor: M/s. LAIBA INTERNATIONAL PRIVATE LIMITED. 2. Date of incorporation of Corporate Debtor: 13/09/2007. 3. Authority under which Corporate Debtor is incorporated / registered: RoC- Delhi. 4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor: CIN: U55100DL2007PTC168128. 5. Address of the registered office and principal office (if any) of Corporate Debtor: Address: E-20 Lajpat Nagar-III, New Delhi-110024. 6. Insolvency commencement date in respect of Corporate Debtor: 20/03/2024 (Order received on 04.04.2024). 7. Estimated date of closure of insolvency resolution process: 01/10/2024 (counting from 04.04.2024). 8. Name and Registration number of the insolvency professional acting as Interim Resolution Professional: Name: Saurabh Sharma Regn. No.: IBBI/PA-001/IP-P-02550/2021-2022/13951. 9. Address & email of the interim resolution professional, as registered with the board: Add: B-204, First Floor Back Side, T-Extension, Street No 7, Vishwas Park Extn, Uttam Nagar, Delhi 110059. Email id: sk04sharma@gmail.com. 10. Address and e-mail to be used for correspondence with the Interim Resolution Professional: Add: B-204, First Floor Back Side, T-Extension, Street No 7, Vishwas Park Extn, Uttam Nagar, Delhi 110059. Email id: cirp.laiba@gmail.com. 11. Last date for submission of claims: 18/04/2024 (14 days from receipt of order). 12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional: NA. 13. Names of insolvency professionals identified to act as authorized representative of creditors in a class (three names for each class): NA. 14. (a) Relevant forms and (b) Details of authorized representatives are available at: (a) Relevant forms are available at https://ibbi.gov.in/en/home/downloads (b) NA. Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a Corporate Insolvency Resolution Process of the M/s. Laiba International Private Limited on 20/03/2024 (copy of the order received on 04.04.2024). The creditors of M/s. Laiba International Private Limited, are hereby called upon to submit their claims with proof on or before 18/04/2024 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA-Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Saurabh Sharma Interim Resolution Professional In the matter of LAIBA INTERNATIONAL PRIVATE LIMITED Regn. No.: IBBI/PA-001/IP-P-02550/2021-2022/13951 Validity of AFA till : 18.12.2024 Res. Address: B-204, First Floor Back Side, T-Extension, Street No 7, Vishwas Park Extn, Uttam Nagar, Delhi 110059 Date: 07.04.2024 Place: New Delhi

TATA CAPITAL HOUSING FINANCE LIMITED Regd. Office: 11th Floor, Tower A, Peninsula Business Park, Ganpatrao Kadam Marg, Lower Panel, Mumbai-400013 CIN No.: U67190MH2006PLC187552 DEMAND NOTICE

Under Section 13 (2) of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 ("Act") read with Rule 3 of the Security Interest (Enforcement) Rules, 2002 ("Rules").

Whereas the undersigned being the Authorised Officer of Tata Capital Housing Finance Limited ("TCHFL") under the Act and in exercise of powers conferred under Section 13 (12) read with Rule 3 of the Act already issued detailed Demand Notice dated below under Section 13(2) of the Act, calling upon the Borrower(s)/Co-Borrower(s)/Guarantor(s) (all singularly or together referred to "Obligors"/Legal Heir(s)/Legal Representative(s)) listed hereunder, to pay the amount mentioned in the respective Demand Notice, within 60 days from the date of the respective Notice, as per details given below. Copies of the said Notices are served by Registered Post A.D. and are available with the undersigned, and the said Obligor(s)/Legal Heir(s)/Legal Representative(s), may, if they so desire, collect the respective copy from the undersigned on any working day during normal office hours. In connection with the above, Notice is hereby given, once again, to the said Obligor(s)/Legal Heir(s)/Legal Representative(s) to pay to TCHFL, within 60 days from the date of the respective Notice(s), the amount indicated herein below against their respective names, together with further interest as detailed below from the respective dates mentioned below in column (d) till the date of payment and / or realisation, read with the loan agreement and other documents/writings, if any, executed by the said Obligor(s). As security for due repayment of the loan, the following Secured Asset(s) have been mortgaged to TCHFL by the said Obligor(s) respectively.

Table with columns: Loan Account No., Name of Obligor(s)/Legal Heir(s)/Legal Representative(s), Total Outstanding Due Rs. as on below Dates, Date of Demand Notice & NPA Date. Includes details for TCHHL07, TCHHL00, TCHIN073, and TCHHL00234882.

Description of the Secured Assets / Immovable Properties / Mortgaged Properties:- All that Piece & Parcels of: 1. Residential MIG Flat bearing No. 102 (Front Side), First Floor, R.H.S., built up Plot No. 101, Having Super Area Measuring 60 Sq. Yds. i.e. 50.16 Sq. Mtrs., Complied in Khasra No. 322, Situated at Village Ilaahabas, Sai Residency, Nimmli Vihar, Block B, Pargana & Tehsil Dadr, Distt. Gautam Budh Nagar - 201305 (Uttar Pradesh), with all common amenities mentioned in Sale Deed. Boundaries: East - Flat Entry, West - Road 20' Wide, North - Flat No. 101, South - Flat No. 103/ First Floor (Backside), Right Hand Side Portion, built up Plot No. 101, Having Super Area Measuring 40 Sq. Yds. i.e. 33.44 Sq. Mtrs., Complied in Khasra No. 322, Situated at Village Ilaahabas, Sai Residency, Nimmli Vihar, Block B, Pargana & Tehsil Dadr, Distt. Gautam Budh Nagar - 201305 (Uttar Pradesh), with all common amenities mentioned in Sale Deed. Boundaries: East- Vacant Plot, West- Flat No. 102/Road, North- Flat Entry, South- Vacant Plot.

"with further interest, additional interest at the rate as more particularly stated in respective Demand Notices dated mentioned above, incidental expenses, costs, charges etc incurred till the date of payment and/or realization. If the said Obligor(s) shall fail to make payment to TCHFL as aforesaid, then TCHFL shall proceed against the above Secured Asset(s)/ Immovable Property(ies) under Section 13(4) of the said Act and the applicable Rules entirely at the risk of the said Obligor(s)/Legal Heir(s)/ Legal Representative(s) as to the costs and consequences. The said Obligor(s)/Legal Heir(s)/Legal Representative(s) are prohibited under the said Act to transfer the aforesaid Secured Asset(s)/Immovable Property(ies), whether by way of sale, lease or otherwise without the prior written consent of TCHFL. Any person who contravenes or abets contravention of the provisions of the Act or Rules made thereunder shall be liable for imprisonment and/or penalty as provided under the Act.

DATE :- 07/04/2024 Sd/- Authorised Officer PLACE :- DELHI & GAUTAM BUDDH NAGAR For TATA CAPITAL HOUSING FINANCE LIMITED